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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 366/2022, I.A. 13941/2022

GOVERNMENT OF NCT OF DELHIPetitioner
Through: Mr. Tushar Sannu, SC and Mr.
Sahaj Karan Singh, Advocate.

versus

MS LLOYD INSULATION INDIA LIMITEDRespondent
Through: Dr. Amit George, Mr. S.P.
Mukherjee, Mr. Kustubh Singh,
Mr. Avinash Shukla, Mr. Srabani
Mukherjee, Mr. Shekhar Bajerjee,
Ms. Jabeen Khanam and Ms.
Suparna Jain, Advocates.

+ OMP (ENF.) (COMM.) 194/2022

LLOYD INSULATIONS (INDIA) LIMITEDDecree Holder
Through: Dr. Amit George, Mr. S.P.
Mukherjee, Mr. Kustubh Singh,
Mr. Avinash Shukla, Mr. Srabani
Mukherjee, Mr. Shekhar Bajerjee,
Ms. Jabeen Khanam and Ms.
Suparna Jain, Advocates.

versus

GOVERNMENT OF NCT OF DELHIJudgement Debtor
Through: Mr. Tushar Sannu, SC and Mr.
Sahaj Karan Singh, Advocate.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

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18.09.2024

**I.A. 6066/2023 in O.M.P. (COMM) 366/2022 (to place on record
written submissions)**

1. The petitioner has filed this application for permission to place on



record written submissions of nine pages filed on 11.03.2023. The application is not contested.

2. The application is allowed, and the written submissions filed by the petitioner be taken on record.

3. The application stands disposed of.

O.M.P. (COMM) 366/2022 & I.A. 13941/2022 (stay) & OMP (ENF.) (COMM.) 194/2022

1. By order dated 19.12.2023, in O.M.P. (COMM) 366/2022, operation of the impugned award was stayed subject to the petitioner depositing the awarded amount, inclusive of interest until the date of deposit. Although a substantial amount has been deposited and released to the respondent - decree holder, it is the contention of Dr. Amit George, learned counsel for the decree holder, that an amount of Rs.62,63,496/- remains to be deposited. A computation has been handed over to the Court and to learned counsel for the petitioner - judgment debtor. The computation is taken on record. The petitioner may file a response within two weeks. In the event, the petitioner - judgment debtor finds that there is a shortfall in the deposit, it may also make a further deposit within four weeks from today.

2. Learned counsel for the petitioner - judgment debtor has circulated a written request for adjournment.

3. List on 06.02.2025.

PRATEEK JALAN, J

SEPTEMBER 18, 2024
SS/